

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 3 of 2013

Dated : 22nd March, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Reliance Infrastructure Limited

... Appellant(s)

Versus

**Maharashtra Electricity Regulatory
Commission & Ors.**

....Respondent(s)

Counsel for the Appellant (s) : Mr. Hasan Murtaza

Counsel for the Respondent (s): Mr. Buddy A. Ranganadhan

ORDER

It is noticed that the Vakalatnama and the reply has not been filed by the Commission. The learned counsel for the Commission is directed to file the Vakalatnama as well as the reply at the earliest after serving copy on the other side.

Post the matter for hearing on **29.04.2013**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

(V.J. Talwar)
Technical Member
ts/ rkt

(Justice M. Karpaga Vinayagam)
Chairperson